

(Res.)

Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (vii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Indian Tariff (Amendment) Bill, 1969, which was passed by the Lok Sabha at its sitting held on the 22nd December, 1969, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (viii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 24th December, 1969, agreed without any amendment to the Punjab Legislative Council (Abolition) Bill, 1969, which was passed by the Lok Sabha at its sitting held on the 19th November, 1969."

21.49 hrs.

DISCUSSION RE : PRICES OF
GROUNDNUT

SHRI CHENGALRAYA NAIDU
(Chittoor) : Sir, I am raising this discussion under rule 193.

Last year, exactly about 13 months back, I raised a discussion like this and I also brought to the notice of the Government the plight of the groundnut growers and also of the other oilseeds growers. Though 13 months back, the Government had promised to appoint a committee under the chairmanship of the Secretary of the Department of Agriculture to go into the matter, and do justice to the ground-nut growers of this country. So far the Government has not made any efforts or taken any steps to help the growers or to assure ground-nut production in the country.

श्री प० ला० बाळूपाल (गंगानगर) :
उपाध्यक्ष महोदय, कोरम नहीं है ।

MR. DEPUTY-SPEAKER : The bell is being rung.

The bell has stopped ringing and there is no quorum.

The House stands adjourned *sine die*.
21.54 hrs.

The Lok Sabha then adjourned sine die.